

the State sector vacant at elementary level across the country, and an additional 5.08 lakh teachers are estimated to be required to ensure Implementation of the provisions of the Right of Children to Free and Compulsory Education, Act. The total cost for implementing the provisions of the RTE Act, including committed teachers' liability under Sarva Shiksha Abhiyan (SSA) is estimated to be Rs. 2,31,233 crore over a five year period. For 2010-11, a Central budget of Rs. 15,000 crore has been presented to the Parliament. Presently, the Centre-State funding pattern is 55:45 during the year 2010-11.

**The Prohibition of Unfair Practices in Technical,  
Medical Educational Institutions and Universities Bill, 2010**

3140. SHRI ANIL H. LAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government feels that the proposed Prohibition of Unfair Practices in Technical, Medical Educational Institutions and Universities Bill, 2010 will address comprehensively the long-standing public demand for stringent regulations to rein in the private education sector;

(b) whether there are no provisions to regulate the three vital concerns of students, namely admission, fees and content of courses;

(c) whether there is no provision in the Bill for an admission procedure based on Common Entrance Test and centralised counselling conducted by the agency of the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) to (d) While the detailed provisions of the Bill would be available on introduction in Parliament, a notice for which has already been forwarded by the Government, briefly, the proposal intends to hold institutions accountable on matters including admissions, fees, course contents, availability of physical infrastructure and qualified faculty and other such matters relevant to students and others through self-disclosure made in their prospectus. Civil monetary and criminal penalties have been prescribed for breach of mandatory disclosure requirements or violation of matter disclosed in the prospectus. Institutions will have to abide by admission process, if any, specified by appropriate statutory authorities, or if not so specified by the appropriate statutory authorities on the basis of inter-se-merit specified in the prospectus.

**CAG findings regarding Mid-Day-Meal scheme**

3141. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a recent report of the Comptroller and Auditor General of India (CAG) covering five years of implementation of the Mid-Day-Meal Scheme in schools reveals that Government is yet to establish a dependable system for its evaluation;